Court 1

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.33/KB/2015

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (T) Shri S. Vijayaraghavan

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th April, 2017, 10.30 A.M

Name of the Company		Rabindra Nath Ghosh & OrsVersus-		
		Jaytarama Cold Stora	ige Pvt.Ltd & Ors.	
Und	ler Section	397/398		
No. Representa		nation of Authorized tive (IN CAPITAL TTERS)	Appearing on behalf of	Signature wit date
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	h. K.R.Tha	Salder		
	M. Kuldeep			
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C.P.No. 33/KB/2015 Rabindranath Ghosh & Ors. -versus-Jaytarama Cold Storage Pvt. Ltd. & Ors.

## ORDER

Ld. Counsels for the petitioners and the respondent nos. 1 and 23 are present.

I.A.No. 127/2017 has been moved by the petitioner in connection with C.P.No. 33/2015 with a prayer for amendments of the petition as well as for granting ad interim injunction. Proposed amendments are indicated by underline from pages 31 to 104 of the proposed petition, which has been annexed to the application. Ld. Counsel for the respondent no. 1 informed that he did not oppose the proposed amendment.

In view of the above submissions I.A.No. 127/2017 is being partly allowed for amendment of the main petition. Petitioners are directed to serve the amended copy of the petition on the respondents and respondents may file their reply within 10 days after serving copies to the petitioners and thereafter rejoinder, if any, may be filed within seven days after serving copies to the respondents.

List the matter on 05/07/2017 for arguments on C.P. till then both the parties are directed to maintain status quo regarding the assets of the compnies.

There was a typographical error at page 2, in 2<sup>nd</sup> line of 3<sup>rd</sup> paragraph of the Order dated 05/04/2017, instead of "15%", it should be read as "50%". We hereby corrected the order dated



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05/04/2017. Registry is directed to upload a copy of the amended order in the website.

Sdl

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)